

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P. No. 114 of 1996 In
O.A. No. 648 of 1995

New Delhi this the 6th day of November, 1996

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J) HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Rishi Pal R/O Village Mehrauli P.O. Shahpur District Ghaziabad.

...Petitioner

By Advocate Shri B.S. Mainee

Versus

- 1. Shri V.K. Aggarwal
 General Manager,
 Northern Railway,
 Baroda House,
 New Delhi.
- The Chief Signal Engineer, Northern Railway, Baroda House, New Delhi.
- 3. The Chief Workshop Manager, Signal Workshop, Northern Railway, Ghaziabad.

... Respondents

By Advocate Shri P.S. Mahendru

ORDER (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

This is a Contempt Petition No. 114 of 1996 alleging wilful and contumacious non-compliance

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of the order of this Tribunal in O.A. 648/1995 dated 6.12.1995.

- We have heard the learned counsel for both the parties and perused the records.
- The main contention of the learned counsel for the petitioner is that the respondents have the benefits give consequential failed to applicant/petitioner in terms of the order inasmuch subsequent promotions after his promotion to the post of Helper Khalasi has not been given from the due date, i.e., that date when his junior been promoted w.e.f. 1989. The respondents have on the other hand submitted that they have fully complied with the order and have regretted implementation of the directions the delay in within the stipulated period of 3 months. have submitted that in accordance with the directions of the Tribunal, the petitioner had been promoted Khalasi from the date his immediate Helper junior was promoted and the copy of the promotion order is annexed as Annexure R-3 promoting petitioner w.e.f. 9.1.1990 although he has been put to actual officiation on that post w.e.f. 9.8.1996. Shri Mahendru has also handed over a notice dated 24.10.1996 promoting the petitioner to the next higher grade which is also taken on record.

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In the order of the Tribunal dated 6.12.95, it has been stated that the petitioner had filed this application praying that the respondents may be directed to consider him for regularisation/ absorption/promotion to the post of Helper Khalasi from the date his juniors have been regularised and promoted with all consequential benefits of fixation of pay, arrears, seniority etc. We, therefore, find that the directions of the Tribunal in terms of the prayer clause have been complied with by the respondents. Their apology for the delay in the circumstances of the case is also accepted. Accordingly, Contempt Petition is dismissed. The notice is discharged.

(K. MUTHUKUMAR)
MEMBER (A)

(MRS. LAKSHMI SWAMINATHAN)
MEMBER (J)

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